

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1321/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.02.04.2019/NCLAT/UR/426

In the matter of:

Manohar Reddy Appellant

Versus

Edelweiss Asset Reconstruction
Company Ltd. & Anr. Respondents

Appearance: Mr. Shantanu Singh, Advocate for the Appellant.

15.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 02.04.2019 and the Office after scrutiny of the Memo of Appeal on 03.04.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 04.04.2019. The Appellant re-filed the Memo of Appeal on 11.04.2019. It is stated in the Interlocutory Application (IA) that curing of defects required certain annexures to be re-checked and also substantial re-numbering of the pages of the appeal paperbook, which took some time as the Applicant is in Bengaluru and required to coordinate with the counsel in Delhi in this regard. Hence, there is a delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading 'for admission' on 16.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar